



2026:DHC:8149



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 17.09.2026**# **CNR No. DLHC010422532026**+ **CONT.CAS(C) 1632/2026****DINESH SAINI**

.....Petitioner

Through: Mr. Madhav K. Sareen and Mr.
Raunak Wahi, Advocates
Email: madhavksareen@gmail.com
Mob: 9871909309

versus

YASH PAL & ANR.

.....Respondents

Through: Mr. Abhinav Singh and Ms. Pearl
Khurana, Advocates
Mob: 9811188892
Email: abhinavsinghadv@gmail.com

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. The present petition has been filed alleging wilful disobedience of the order dated 27th March, 2023, passed by the Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi, in *Contempt Petition (Crl.) 01/2023*, and the order dated 13th August, 2024, passed by this Court in *CRL.M.C. 3429/2023*.
2. Learned counsel appearing for the petitioner submits that earlier, a complaint had been filed by one Mr. Raj Babu Dvivedy and Mr. Vanshraj, with regard to the Other Backward Class ("OBC") Certificate issued in favour of Ms. Devika Saini, i.e., the daughter of the petitioner.



3. However, the said OBC Certificate issued in favour of the daughter of the petitioner was found to be genuine.
4. Attention of this Court has been drawn to the order dated 27th March, 2023, passed in *Contempt Petition (Crl.) 01/2023*, wherein, it was noted as follows:

“xxx xxx xxx

pending before SDM concerned. Once it has come on record as per the said status report filed by ASI Raj Kumar PS Maurice Nagar that the OBC certificate of Ms. Devika Saini was found to be genuine then why the complaints are being filed one and another against the said woman namely Ms. Devika Saini. It shows that the respondent Nos. 2 & 3 are in connivance with each other to harass the woman namely Devika Saini to extort money on such false complaints. Therefore, SDM concerned/respondent No.1 is directed to conduct inquiry against the respondent Nos. 2 & 3 and take appropriate action as per procedure and law for such false complaint against the woman namely Ms. Devika Saini while the OBC certificate obtained by Ms. Devika Saini was found to be genuine as per the status report of ASI Raj Kumar PS Maurice Nagar, Delhi. The DG of Home Guards, Delhi is also directed to conduct an inquiry against Raj Babu Dvivedy/respondent No.2-herein (enrollment No.10192377) to know his status if he is in touch and communicating with respondent No.3 namely Vanshraj for filing such false complaints against the said woman namely Ms. Devika Saini. Accordingly, this contempt petition is disposed off with the above directions. Copy of this order be given to the parties as well as be sent to SDM concerned and DG Home Guards, Delhi for compliance. Contempt Petition file be consigned to record room.

5. By referring to the aforesaid, learned counsel appearing for the petitioner submits that the Trial Court had taken note of the fact that on account of the Status Report filed on behalf of the Assistant Sub-Inspector (“ASI”), Police Station (“PS”) Maurice Nagar, Delhi, the OBC Certificate



issued in favour of Ms. Devika Saini, was found to be genuine.

6. He further draws the attention of this Court to the order dated 13th August, 2024, passed by this Court in *CRL.M.C. 3429/2023*, wherein, it has been held as follows:

“xxx xxx xxx

5. A perusal of the impugned order dated 27.03.2023 would show that after considering the facts and circumstances surrounding the case, the Sessions Judge directed the concerned SDM to conduct an inquiry against the petitioner and said *Raj Babu Dvivedy* for filing a false complaint against Ms. *Devika Saini* once her OBC certificate was found to be genuine as per the status report of ASI *Raju Kumar*, PS Maurice Nagar, Delhi. In addition, considering that Raj Babu Dvivedy is a home guard working as DHG (Bus Marshal), the DG Home Guards, Delhi was also directed to conduct an inquiry against him as to whether he was in contact with the present petitioner regarding the filing of such frivolous complaints.

6. Concededly, despite the impugned order having specific directions with respect to *Raj Babu Dvivedy*, the said person was not approached by the present petitioner and the present petition has been moved only by the present petitioner. It is to be noted that once the earlier revision petition filed by *Raj Babu Dvivedy* was dismissed by the Sessions Court citing the status report filed by the concerned ASI stating the genuineness of the OBC certificate of Ms. Devika and the inability of *Raj Babu* to demonstrate how he has suffered from the issuance of the certificate; a subsequent complaint was filed in connivance with the present petitioner on the same set of allegations merely a week after the dismissal order i.e. on 29.11.2022. It is alleged that the same is a bid to harass the respondent No.2 in order to extort sum of money, for which an SDM inquiry was directed by the Sessions Court against the present petitioner.



7. In these facts and circumstances and keeping in mind the short duration within which the subsequent complaint was filed by the present petitioner and *Raj Babu Dvivedy*, I find no ground to interfere with the impugned order where only a show cause notice has been issued. Accordingly, the present petition is dismissed.

xxx xxx xxx”

7. Learned counsel appearing for the petitioner submits that the petitioner has again received a notice dated 18th June, 2026, from the Sub Divisional Magistrate (“SDM”) Patel Nagar, Government of NCT of Delhi (“GNCTD”), on the basis of a fresh complaint/representation on behalf of respondent no. 2, i.e., Mr. Vanshraj, the same person, who had filed the earlier complaint, with respect to the validity of the OBC Certificate of his daughter.

8. The said notice, as received by the petitioner, is reproduced as under:

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OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (PATEL NAGAR)
FLATED FACTORIES COMPLEX, JHANDEWALAN NEW DELHI - 110055

NOTICE

No FMD/SDM/PN/2026

DATE- 18/06/2026

Subject : Regarding Inquiry in respect of OBC Certificate matter

Whereas a complaint/representation has been received from sh Vanshraj S/o Sh Ram Naresh R/o 458 2nd Floor, Rishi Nagar Rani Bagh New Delhi – 110034 regarding the issuance and validity of OBC Certificate in respect of Ms Devika Saini.

Now, therefore the following persons are hereby directed to appear before the undersigned in the office of SDM Patel Nagar Flated Factories Complex, Jhadewalan New Delhi - 110055 on 19.06.2026 at 11:00 AM along with all relevant original documents and supporting records pertaining to the matter.

The parties shall produce all documents relevant to the inquiry including but not limited to income records, ITRs, Certificates, Supporting affidavits, Company related documents and any other evidence they intend to reply upon.

In case of failure to appear on the scheduled date and time, the matter shall be proceeded with on the basis of the available records without any further opportunity.

Issued under the authority of the undersigned.

(SDM Patel Nagar)
Central District, Delhi

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9. In response, learned counsel appearing for the respondent has handed over a copy of Status Report dated 16th September, 2026, which is taken on record.
10. Learned counsel appearing for the respondent submits that the notice dated 18th June, 2026, issued by the Sub-Divisional Magistrate (“SDM”), Patel Nagar, GNCTD, has been withdrawn *vide* order dated 15th September, 2026, issued by the office of SDM, Patel Nagar, GNCTD.
11. Accordingly, learned counsel appearing for the petitioner submits that the grievance of the petitioner stands satisfied.
12. Accordingly, the present petition is disposed of.

MINI PUSHKARNA, J

SEPTEMBER 17, 2026
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